

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "A" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 1083/JP/2018
निर्धारण वर्ष / Assessment Year : 2003-04

Shri Santosh Kumar 45, Surendrapal Colony, New Sanganer Road, Jaipur.	बनाम Vs.	The ACIT, Circle-2, Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AFDPK2295P		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Hemang Gargieya (Adv.)
राजस्व की ओर से / Revenue by : Smt. Monisha Choudhary (JCIT)

सुनवाई की तारीख / Date of Hearing: 05/04/2021
उदघोषणा की तारीख / Date of Pronouncement: 05/04/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

The present appeal has been filed by the assessee against the order of CIT(A)-I, Jaipur dated 30.07.2018 for the assessment year 2003-04.

2. Hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 pandemic.

3. The Id. Counsel for the assessee furnished application for withdrawal of this appeal. The contention made in the said application reads as under:-

"Hon'ble Sir,

In this connection it is submitted that we have filed an application to opt Vivad Se Vishwas Scheme, 2020 on dated 24.12.2020 and the approval from CIT(A) is awaited for.

In this connection, it is submitted that as instructed by the above captioned client, it is hereby prayed that the above appeal please be treated as withdrawn with immediate effect inasmuch as the assessee has opted for settlement under the Vivad se Vishwas Scheme-2020. A formal order to this effect may kindly be passed at an early date and oblige.

Thanking you.

Yours faithfully,

For Mahendra Gargieya & Associates.

(Adv. Mahendra Gargieya, AR”

4. The Id. DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under “Vivad Se Vishwas Scheme”, we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 05/04/2021.

Sd/-
(विक्रम सिंह यादव)
(Vikram Singh Yadav)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(Sandeep Gosain)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 05/04/2021.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Santosh Kumar, Jaipur.
2. प्रत्यर्थी / The Respondent- ACIT, Circle-2, Jaipur.

3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 1083/JP/2018}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar